(01)

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 45 of 2024 (EZ)
(Earlier O. A. No. 132/2024/PB)

In Re: News item titled" Hazaribagh mei nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada-sarkari adhikariyo kee bhi hai mileebhagat" appearing in Prabhat Bharat dated 14.12.2023.

..... **Applicant(s)**

Versus

Jharkhand State Pollution Control Board & Ors. ..... **Respondent(s)**

INDEX

S. N.	Particulars	Page No.
1.	Counter Affidavit on Behalf of the Jharkhand State Pollution Control Board.	02-08
2.	Annexure - A: True copy of the Ref. No. B-630 dated 01.03.2024.	09
3.	Annexure - B: True copy of the Letter No.	10-12

Filed by: -

Kumar Anurag Singh
Advocate
Jharkhand State Pollution Control Board

02

Authorised under Notaries Act 1952
& Notaries Rules 1956 by Govt. of Jharkhand, Ranchi (India)

12 APR 2024

323 Ref.No.....Date.....

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 45 of 2024 (EZ)
(Earlier O. A. No. 132/2024/PB)

In Re: News Item titled "Hazaribagh mei nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada, sarkari adhikariyo kee bhi hai mileebhagat" appearing in Prabhat Bharat dated 14.12.2023

..... **Applicant(s)**

Versus

Jharkhand State Pollution Control Board & Ors.

..... **Respondent(s)**

Affidavit on behalf of State PCB Jharkhand in compliance of the order dated 12/02/2024.

I, Yatindra Kumar Das, son of Late K. K. Das presently posted as the Member Secretary, Jharkhand State

MITHILESH NARAYAN NOTARY RANCHI Reg. No.- A/AB 22/89 Ranchi (Jharkhand) India

Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as Member Secretary, Jharkhand State pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

2. That, I have gone through the order dated 12/02/2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and have understood the contents therein.

3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the instant O.A. was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of news item titled "Hazaribagh mei nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada, sarkari adhikariyo kee bhi hai mileebhagat" published in Prabhat Bharat dated 14.12.2024 wherein it has been alleged that illegal sand mining is rampant at

MUTHILESH NARAYAN
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

Keredari village and it has been revealed that illegal sand mining is going on without any obstruction from River Sayal, Nauvakhap River, Pachda River, Masuriya River and Badki River and illegally mined sand is smuggled to various places. It has further been alleged that illegal sand mining and smuggling is being done in collusion with concerned officers. The news item also reveals that illegally mined sand is stored at Garri Khurd premises of Keredari headquarters, High School Keredari, Dhamhabagi Paniya Garda and near Bakru mod of Keredari. The news item furthermore reveals that on account of illegal sand mining, the very existence of River Sayal, Nauvakhap River, Pachda River, Masuriya River and Badki River is in danger.

5. That, it is humbly stated and submitted that in view of substantial issue relating to compliance of environmental norms raised in the said news item, the Principal Bench of Hon'ble Tribunal, New Delhi vide Order dated 12.02.2024, was pleased to constitute a Joint Committee comprising of RO, MoEF&CC at Ranchi, representative of CPCB, and District Magistrate, Hazaribagh District, Hazaribagh

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AL 22/89

which will act as coordinating agency and carry out spot inspection, ascertain the truthfulness of the allegations and find out the extent of illegal mining, persons responsible for the same and remedial action.

6. That, it is humbly stated and submitted that in pursuance of the said order of Hon'ble NGT, Principal Bench, New Delhi passed in O. A. No. 132 of 2024, the Member Secretary, Jharkhand State Pollution Control Board, vide Ref. no. B-630 dated 01.03.2024, directed the Deputy Commissioner-cum-Chairman, District Task Force (Mining), Hazaribagh to submit Action Taken Report (ATR) against the alleged illegal sand mining as revealed in the News Item dated 14.12.2023 published in Prabhat Bharat.

Photocopy of Ref. No. B-630 dated 01.03.2024 is annexed and marked as **Annexure-A.**

7. That, it is humbly stated and submitted that the Deputy Commissioner, Hazaribagh in response to the said letter, submitted the action taken report vide letter no. 345 dated 01.04.2024. The Report inter alia provides a brief account of the actions taken

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg No.-
A/A

against illegal storage and transportation of sand over the last two financial years, 2022-23 & 2023-24 which has been summarized in tabular form as follows:-

S. N.	Financial Year	No. of FIR's lodged	No of FIR lodged against vehicle (s)	No of vehicles over which penalty imposed	Penalty amount in terms of Rule 54 of Jharkhand Minor Mineral Rules, 2017	Penalty amount realized against illegal storage
1	2022-23	02	02	14	3.18	-
2	2023-24 (Apr.23-Feb 24)	07	13	39	3.59	-
	Cases of Illegal storage of sand in 2023-24	02	02	-	-	
	Total	**11**	**17**	**53**	**6.77**	**-**

Photocopy of letter No. 345 dated 01.04.2024 is annexed and marked as **Annexure-B**.

8. That, it is humbly stated and submitted that the Report mentions that in the captioned matter the Circle Officer, Keredari Circle and Officer in-charge of Police Station conducted site inspections of Pachra River, Sayal River, Navakhap River and Mansukhiya River sites to check illegal mining and transportation of sand and are keeping appropriate

MITHILESH NARAYAN JHA NOTARY RANCHI Reg. No. A/AB 22/89 Ranchi (Jharkhand)

and necessary vigilance over these places so that there are no instances of uplifting of illegal sand from the sites in question.

9. That it is stated and submitted that the said Report further affirmed that during inspection no instances of uplifting of illegal sand have been found in the aforesaid mentioned sites. Furthermore, inspection was also carried over the places Garikhurd, Dabhabaghi, Paniyagarha and Hendegir and no illegal storage of sand have been found in these locations.

10. That it is humbly stated and submitted that the Hon'ble Court may be pleased to accept the action taken Report submitted by Deputy Commissioner, Hazaribagh and/or pass order as the Hon'ble Tribunal may deem fit and proper for adjudication of the matter.

11. That, this Affidavit is filed bonafide and in the interest of justice.

12. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.
A/N/ 22/89

DEPONENT

(08)

VERIFICATION:

Verified at Ranchi on this the day of 12th April, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Yatindra Nath Jha

DEPONENT

12 APR 2024

Ref.No. 3227 Date

NOTARY PUBLIC
RANCHI

Authorised under Notaries Act 1952
& Notaries Rules 1956 by Govt. of
Jharkhand, Ranchi

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

झारखण्ड
JSPCB

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

09

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-630

Ranchi, Dated. 01/03/2024

Annexure-'A'

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner – Cum –
Chairman, District Task Force (Mining),
Hazaribagh.

The District Mining Officer – Cum –
Member Secretary, District Task Force (Mining),
Hazaribagh.

Sub: - Action Taken Report against the illegal sand mining in light of the order dated 12/02/2024 in O. A. No. 132/2024 in the matter of News item titled "Hazaribagh mei nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai mileebhagat" appearing in the Prabhat Bharat dated 14.12.2023 – Regarding.

Madam,

With reference to the above noted subject, it is, to inform that the Hon'ble NGT, Principal Bench, New Delhi on dated 12/02/2024 in O. A. No. 132/2024 in the matter of News item titled "Hazaribagh mei nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai mileebhagat" appearing in the Prabhat Bharat dated 14.12.2023 has taken the matter for hearing and passed the order (copy enclosed). The OA is transferred to the Eastern Zonal Bench, Kolkata. The matter will be listed before Eastern Zone Bench, Kolkata on 18.04.2024.

In light of the above, it is, hereby directed to submit the Action Taken Report against the alleged illegal sand mining in light with the above said News Item appearing in the Prabhat Bharat dated 14.12.2023 to the undersigned by 31/03/2024 so that the Response may be filed in time before the Hon'ble NGT, EZB, Kolkata.

This issues with the approval of the Competent Authority.

Encl: As above

Yours Sincerely
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-630

Ranchi, Dated. 01/03/2024

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Hazaribagh for information and it is directed to follow up with the District Task Force (Mining), Hazaribagh and get the Action Taken Report at an earliest.

MITHILESH NARAYAN JHA
NOTARY
RANCHI
KMB/705 Reg. No.-
A/AB 22/89

(Yatindra Kumar Das)
Member Secretary

Annexure-'B' (10)

झारखण्ड सरकार
उपायुक्त का कार्यालय, हजारीबाग।

पत्रांक : 345 /गो0, हजारीबाग, दिनांक : 01/04/24

प्रेषक,

उपायुक्त,
हजारीबाग।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
झारखण्ड, राँची।

विषय : माननीय NGT कोलकाता में दायर O.A.No. 132/2024 के मामले में दिनांक 12.02.2024 को पारित आदेश के संबंध में।

प्रसंग : आपका ज्ञापांक B-630, दिनांक 01.03.2024

महाशय,

उपर्युक्त विषयक, प्रासंगिक पत्र के आलोक में अंचल अधिकारी, केरेडारी से Action Taken Report की माँग की गई थी, प्रतिवेदनानुसार विगत दो वित्तीय वर्षो में अवैध बालू भण्डारण एवं परिवहन के विरूद्ध कृत कार्रवाई का संक्षिप्त विवरणी निम्न प्रकार है :–

क्र0	वित्तीय वर्ष	दर्ज प्राथमिकी की संख्या	प्राथमिक वाहनों की संख्या	जुर्माना की गई वाहनों की संख्या	झारखण्ड लघु खनिज समनुदान संशोधन नियमावली 2017 के नियम 54 (5) के तहत नियमानुसार दण्ड राशि	अवैध बालू भण्डारण के विरूद्ध वसूल की गई जुर्माना राशि
1	2022-23	02	02	14	3.18	--
	22-23 में अवैध बालू भण्डारण के विरूद्ध वसूल की गई जुर्माना राशि	--	--	--	--	--
	2023-24 (April, 23 to Feb,24)	07	13	39	3.59	--
	23-24 में अवैध बालू भण्डारण के विरूद्ध वसूल की गई जुर्माना राशि	02	02	--	--	--
	Total	**11**	**17**	**53**	**6.77**	**--**

उल्लेखनीय है कि वर्णित मामले में केरेडारी अंचल अधिकारी एवं थाना प्रभारी द्वारा बालू के अवैध खनन, परिवहन पर रोक लगाने हेतु पचड़ा नदी, सायल, नवाखाप, मसुरिया आदि नदियों की जाँच की गई एवं इन स्थलों से बालू का उठाव न हो, इसपर समुचित निगरानी रखी जा रही है। जाँच के क्रम में वर्णित स्थलों से बालू का उठाव होते नहीं पाया गया, साथ ही साथ गर्रीखुर्द, डम्हाबागी, पनीयागढ़ा एवं हिन्दगीर आदि की भी जाँच की गई। इन स्थलों में बालू का भण्डारण नहीं पाया गया। अंचल अधिकारी, केरडारी से जाँच एवं कार्रवाई से संदर्भित पत्र क्रमशः पत्रांक 244, दिनांक 16.03.2024 एवं पत्रांक 270, दिनांक 01.04.2024 भी संलग्न है।

अनुलग्नक :– यथोक्त।

विश्वासभाजन

उपायुक्त,
हजारीबाग।

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AE 22/89

(11)

अंचल अधिकारी का कार्यालय, केरेडारी (हजारीबाग)

पत्रांक 230

प्रेषक,

अंचल अधिकारी,
केरेडारी।

सेवा में,

उपायुक्त,
हजारीबाग।

दिनांक 01/04/24।

विषय :- माननीय NGT के O.A No. 132/2024 में पारित आदेश के संबंध में।

प्रसंग :- भवदीय ज्ञापांक 238/सी० दिनांक 05.03.2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में सादर सूचित करना है कि केरेडारी अंचल एवं थाना अन्तर्गत बालू के अवैध खनन् परिवहन एवं भण्डारण पर रोक लगाने हेतु पचडा नदी, सायल, नावाखाप, मसुरिया आदि नदियों की जाँच थाना प्रभारी के साथ की गई एवं इन स्थलों से बालू का उठाव न हो, इस पर समूचित निगरानी रखी जा रही है। जाँच के कम में वर्णित स्थलों से बालू का उठाव होते नही पाया गया, साथ ही साथ गर्रीखुर्द, डम्हाबागी एवं हेन्देगीर आदि की भी जाँच की गई। इन स्थलों में बालू का भण्डारण नही पाया गया। वर्णित क्षेत्रों से बालू का उठाव न हो, इसपर लगातार थाना प्रभारी केरेडारी के साथ जाँच की जा रही है। वर्ष 2022-23 एवं 2023-24 (दिनांक 01.04.2023 से दिनांक 25.03.2024) तक की गई कार्रवाई की विवरणी निम्न प्रकार है :-

क्र०	वित्तीय वर्ष	दर्ज प्राथमिकी की संख्या	प्राथमिक वाहनों की संख्या	अवैध परिवहन में कुल जप्त वाहनों की संख्या	जिला खनन पदा०, हजारीबाग से प्राप्त सूचना के अनुसार झारखण्ड लघु खजि समाबुदान संशोधन नियमावली 2017 के नियम 54(5) के तहत अवैध पविहन में जप्त वाहनों से वसूली गई जुर्माना राशि।
1	2022-23	02	02	14	3.18
2	2023-24 Date (01.04.23 to 28.03.24)	07	13	39	3.59
	अवैध बालू, भण्डारण के विरुद्ध दर्ज प्राथमिकी	02	02	-	-
	कुल	11	17	53	6.77 लाख रु०

अनुलग्नक :- यथोक्त।

विश्वासभाजन

01/04/24

अंचल अधिकारी,
केरेडारी।

01/04/24

थाना प्रभारी
केरेडारी।

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.
A/AB 22/89
264

(12)

अंचल अधिकारी का कार्यालय, केरेडारी (हजारीबाग)

पत्रांक .....

प्रेषक,

अंचल अधिकारी,
केरेडारी।

सेवा में,

उपायुक्त,
हजारीबाग।

दिनांक .....।

विषय :- नदियों से बालू का अवैध खनन, परिवहन की रोकथाम एवं समुचित निगरानी के संबंध में।

प्रसंग :- भवदीय पत्रांक 238/सी0 दिनांक 05.03.2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में कहना है कि केरेडारी अंचल अन्तर्गत अवस्थित नदियों नौवाखाप, सायल, पचडा, मसुरिया एवं बडकी नदी आदि स्थलों से बालू का उत्खनन करने से नदियों के अस्तित्व पर खतरा संबंधित दैनिक समाचार पत्र(प्रभात खबर) में प्रकाशित होने के फलस्वरूप माननीय NGT के द्वारा स्वतः संज्ञान लिया गया है, जिसका O.A. No.- 132/2024 है। इस संदर्भ में अवैध खनन की रोकथाम एवं कार्रवाई के साथ-साथ अवैध खनन् परिवहन किसी भी परिस्थिति में न हो, इस पर समुचित निगरानी रखना सुनिश्चित करने का निर्देश दिया गया है।

उक्त निदेश एवं पूर्व आदेश के आलोक में अधोहस्ताक्षरी द्वारा समय-समय पर अवैध बालू उत्खनन पर रोक लगाया जाता रहा है एवं वाहनों को जब्त भी किया गया। अधोहस्ताक्षरी के द्वारा वाहनों (ट्रेक्टर) को जब्त कर विधि सम्मत कार्रवाई/ शुल्क अधिरोपन की कार्रवाई हेतु सूचित किया गया।

वर्तमान में भी लगातार इस पर सतत् निगरानी और कार्रवाई की जा रही है।

अनुलग्नक :- कृत कार्रवाई की प्रति।

विश्वासभाजन

हस्ता-

अंचल अधिकारी,
केरेडारी।

ज्ञापांक 244 दिनांक 16/03/24।

प्रतिलिपि :- जिला खनन पदाधिकारी, हजारीबाग को सूचनार्थ प्रेषित।

16/3/24

अंचल अधिकारी,
केरेडारी।

MUKHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.
A/AB 22/89

250/meraj anchal letter doc 23-24

Scanned with CamScanner